

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
CHENNAI**

REGIONAL BENCH - COURT No. III

Excise Appeal No.42158 of 2014

(Arising out of Order-in-Appeal No.TNL-CEX-000-APP-52-14 dt. 14.07.2014 passed by Commissioner of Central Excise (Appeals), Central Revenue Building, Lal Bhadur Shastri Marg, Madurai 625 002)

M/s.Anthoniyar Match Industries

.... Appellant

D. No.4/14,-East Street,
Periyur Post,
Sankarankovil Taluk-627 761

VERSUS

The Commissioner of CGST & Central Excise

... Respondent

Tirunelveli Commissionerate
Central Revenue Building, Tractor Road,
NGO 'A' Colony,
Tirunelveli-627 007.

APPEARANCE :

None for the Appellant

Shri R. Rajaraman, Authorised Representative for the Respondent

CORAM :

HON'BLE MS. SULEKHA BEEVI.C.S., MEMBER (JUDICIAL)

HON'BLE MR. VASA SESHAGIRI RAO, MEMBER (TECHNICAL)

FINAL ORDER No.40350/2024

DATE OF HEARING : 27.03.2024

DATE OF DECISION : 27.03.2024

Per: Ms. Sulekha Beevi. C.S

None for the appellant.

2. Ld. A.R Shri R. Rajaraman submitted that the matter has been settled under the S.V.L.D.R. Scheme and appellant has been issued Discharge Certificate. Copy of the Discharge Certificate Form-4 is also produced.

3. Taking note of the fact that the appellant has settled the dispute under S.V.D.R. Scheme, the appeal is dismissed as settled under SVLDRS.

(Order dictated and pronounced in open court)

sd/-

(VASA SESHAGIRI RAO)
Member (Technical)

sd/-

(SULEKHA BEEVI. C.S)
Member (Judicial)